

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

17.

C.P. (IB)/810(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **11.09.2023**

NAME OF THE PARTIES: Janakalyan Sahakari Bank Ltd. Through
Rp Mvk Ipe Llp
Vs.
Vandana Dineshkumar Inani

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Hafeez Patanwala i/b Anand Prabhawalkar, Ld. Counsel for the Financial Creditor present. None present for the Personal Guarantor.
2. Ld. Counsel for the Financial Creditor submits that copy of petition has already been served upon the Personal Guarantor but proof of service not available on record. He is directed to file proof of service before the next date of hearing.
3. List this matter for further consideration on **16.10.2023**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)